

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 330/TL/2026

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License granted to POWERGRID Mandsaur Transmission Limited

Petitioner : POWERGRID Mandsaur Transmission Limited (PMTL)

Respondent : M.P. Power Management Company Limited & Ors.

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhijit Daimari, PMTL
Shri Ranjeet Singh Rajput, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed seeking amendment of its existing Regulated Tariff Mechanism (RTM) Transmission Licence granted by the Commission vide Order dated 26.4.2025 in Petition No. 298/TL/2025 to incorporate the Transmission Project, namely, "*Transmission Scheme for providing connectivity to RE generation projects at Mandsaur PS*" assigned by CTUIL vide OM dated 31.3.2026 under the RTM mode. He further submitted that CTUIL has given its recommendations for the grant of a transmission licence to the Petitioner company under Section 15(4) of the Electricity Act, 2003.

2. The representative of CTUIL confirmed that it has already issued its recommendations for the grant of a transmission licence to the Petitioner.

3. After hearing the representatives of the Petitioner and CTUIL, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

